

Coram : Hon'ble Mr. J.N.Murthy : Judicial Member  
Hon'ble Mr. M.M.Singh : Administrative Member

29-8-1990

Heard Mr.H.A.Raichura, learned counsel for the applicant. The case is admitted. Issue notices to the respondents to reply on interim relief within 15 days and on merits within 30 days from the date of this order. The case be posted for further direction after 15 days.

*M.M.Singh*  
(M.M.Singh)  
Administrative Member

*J.N.Murthy*  
(J.N.Murthy)  
Judicial Member

a.a.b.

OA/381/90

Coram: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. D.K. Agrawal

: Judicial Member

23-10-1990

Heard Mr.H.A.Raichura and Mr.T.H.Sompura, learned <sup>the</sup> advocates for the applicant and the respondents. In ~~case~~ for interim relief, the case may be fixed for early hearing in March, 1991 and the respondents is allowed opportunity to file reply within one month on merits of the case.

*D.K.Agrawal*

(D.K.Agrawal)  
Judicial Member

*P.H.Trivedi*

(P.H.Trivedi)  
Vice Chairman

a.a.b.

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O.A. 38/90

Com: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hon'ble Mr. R.C.Bhatt

: Judicial Member

4/2/1991

Mr.H.A.Raichura, learned advocate for the applicant filed an application for withdrawal. Allowed. The application may be taken on record. Mr.P.S.Champaneria for Mr.P.M.Raval, learned advocate for the respondents. present. The case is disposed of as withdrawn.

*R.C.Bhatt*

(R.C.Bhatt)  
Judicial Member

*P.H.Trivedi*

(P.H.Trivedi)  
Vice Chairman

a.a.b.